

**THE SIKKIM MUNICIPALITIES (AMENDMENT) BILL, 2025**  
**(BILL NO. 07 OF 2025)**

**A**

**BILL**

further to amend the Sikkim Municipalities Act, 2007.

Be it enacted by the Legislature of Sikkim in the Seventy-fifth Year of the Republic of India as follows:-

**Short title and Commencement**

1. (1) This Act may be called the Sikkim Municipalities (Amendment) Act, 2024
- (2) It shall come into force on the date of its publication in the Official Gazette.

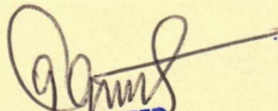
**Omission of section 14A**

2. In the Sikkim Municipalities Act, 2007, section 14A shall be omitted.

## STATEMENT OF OBJECTS AND REASONS

Whereas, it has been considered expedient to amend the Sikkim Municipalities Act, 2007 inter-alia to provide for holding of election to the Municipalities with the support of the political parties in the State of Sikkim.

With this object in view, the Bill has been framed.

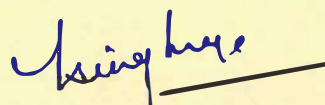
  
[BHOJ RAJ]  
MINISTER  
Urban Dev. Department and  
Food & Civil Supplies Department  
Government of Sikkim  
URBAN DEVELOPMENT DEPARTMENT

## FINANCIAL MEMORANDUM

-NIL-

## MEMORANDUM REGARDING DELEGATED LEGISLATION

-NIL-

  
[JITENDRA SINGH RAJE], IAS  
COMMISSIONER-CUM-SECRETARY IN-CHARGE  
URBAN DEVELOPMENT DEPARTMENT  
- Jitendra S. Raj, IAS  
Commissioner - cum - Secretary  
Urban Development Department  
Government of Sikkim, Gangtok